

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 8/SM/2015**

- Subject : Non-compliance of Regulation 5.2 (o) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.
- Date of hearing : 6.11.2015
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Respondents : Haryana Vidyut Prasaran Nigam Limited and others
- Parties present : Shri Rajiv Porwal, NRLDC  
Ms. Supriya Singh, Advocate, NRLDC  
Shri A.K. Arya, RVPN  
Shri M.N. Sharma, RVPN  
Shri Amitabh Gupta, RVPN  
Shri M.S. Hoda, PGCIL  
Shri A. Sensarma, PGCIL  
Shri Shrikrishn Kavindra Singh, UPPTCL  
Shri Jai Ram, HVPNL  
Shri B.B. Sharma, BBMB  
Shri Naresh Kumar, NRPC  
Ms. Abiha Zaidi, POSOCO  
Shri Brijendra B. Singh, POSOCO  
Ms. Pragya Singh, POSOCO  
Shri S.S. Barpanda, POSOCO

**Record of Proceedings**

The representative of NRPC submitted as under:

(a) In compliance of the Commission`s direction, the matter was taken up with the constituents of Northern Region in the 116<sup>th</sup> OCC meeting held on 16.10.2015.

(b) To ensure automatic load shedding, the mock testing of System Protection Scheme for 765 kV Agra-Gwalior line was carried out on 29.10.2015.

(c) During mock testing, certain deficiencies were observed in the States of Punjab and Rajasthan. It was also observed that there was communication failure on the part of PGCIL.

2. The representative of PGCIL submitted that PGCIL is looking into the issue of failure of communication link at 220 kV Naro sub-station of UP and non-increment of counters at 220 kV Mainpuri sub-station, Vindhyachal STPS and CGPL, Mundra which is being restored.

3. The Commission expressed its concern on the unsatisfactory performance of SPS during mock testing and directed NRPC to settle the load arrangement of various constituents and communication system requirements. The Commission directed NRPC to carry out mock exercise on 26.11.2015 in presence of staff of the Commission and submit report in this regard, by 11.12.2015.

4. Subject to the above, the Commission reserved the order in the petition.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**